

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 04.07.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.331/2020, IA No.459/2020, IA No.596/2020, IA (IBC)/110/2021, IA (IBC)/112/2021, IA (IBC)/545/2022, New IA Intervention Petition (IBC)/19/2024 In IA (IBC)/545/2022, New IA (IBC)/1174/2024 in CP(IB) No.374/7/HDB/2019
NAME OF THE COMPANY	Neerajakshi Iron and Steel Pvt Ltd
NAME OF THE PETITIONER(S)	Corporation Bank
NAME OF THE RESPONDENT(S)	Neerajakshi Iron and Steel Pvt Ltd
UNDER SECTION	7 of IBC

**ORDER**

**IA NO. 331/2020**

**Present:** Ld. Counsel Ms. JVL Bharathi for the Resolution Professional.

This IA was pending since 2020 and moreover the prayer only relates to the non-cooperation by the Respondent No.1. The Respondent Nos.1 & 2 are directed to provide necessary cooperation to the Resolution Professional in the CIRP process. As such, the IA is disposed of.

**IA No. 459/2020**

**Present:** Ld. Counsel Ms. JVL Bharathi for the Resolution Professional.

It has come to our notice that the photocopy of the IA is on record. This IA was filed during the Covid-19 period. Therefore, the Applicant is directed to submit original copy of the IA and the same also be e-filed. Let fresh notice be issued to the Respondent. **Matter is adjourned to 09.08.2024.**

Contd..

(2)

**IA No. 596/2020**

**Present:** Ld. Counsel Ms. JVL Bharathi for the Resolution Professional.

This IA has become infructuous in view of the prayer made in the IA. Accordingly, the IA is disposed of.

**IA(IBC)/110/2021**

**Present:** Ld. Counsel Ms. JVL Bharathi for the Resolution Professional.

It has come to our notice that the photocopy of the IA is on record. This IA was filed during the Covid-19 period. Therefore, the Applicant is directed to submit original copy of the IA and the same also be e-filed. Let fresh notice be issued to the Respondent. **Matter is adjourned to 09.08.2024.**

**IA (IBC)/112/2021**

**Present:** Ld. Counsel Ms. JVL Bharathi for the Resolution Professional.

This IA has become infructuous because the prayer made in the IA has already elapsed. Accordingly, the IA is disposed of.

**IA(IBC)/545/2022**

**Present:** Ld. Counsel Ms. JVL Bharathi for the Resolution Professional.

**Matter is adjourned to 09.08.2024.**

**IA Intervention Petition (IBC)/19/2024 in IA (IBC)/545/2022**

**Present:** Ld. Counsel Mr. Shaik Gouse for the Applicant.

Ld. Counsel Ms. JVL Bharati for the Resolution Professional.

It is stated by Ld. Counsel for the Respondent that Counter has been e-filed. Let physical copy of the Counter be filed. **Matter is adjourned to 09.08.2024.**

**IA (IBC)/1174/2024**

**Present:** Ld. Counsel Mr. Shaik Gouse for the Applicant.

Ld. Counsel Ms. JVL Bharati for the Resolution Professional.

For filing of Counter, **matter is adjourned to 09.08.2024.**

**Sd/-**

**MEMBER (T)**

Vamsi

**Sd/-**

**MEMBER (J)**